

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH): (a) Yes, Sir.

(b) Prior to introduction of the scheme of voluntary retirement after 20 years of service with weightage upto 5 years, the Govt. servants were already entitled to retire after 30 years of service without weightage. The Govt. have not brought about any change in this rule which continues to exist as before.

(c) In view of (b) above there appears to be no lacuna in the rules.

Issue of licences to builders for import of Cement

6294. SHRI TARIQ ANWAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government are considering to permit the import of cement by builders under OGL Scheme or under REP licence scheme;

(b) if so, the details of the policy;

(c) what is the application form and to whom it is to be submitted;

(d) which agency would operate the scheme, in what form and how; and

(e) what are the guidelines for issuing such licence?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (e). Under the policy of partial decontrol of Cement, Government have *inter alia* announced that in order to partially meet the deficit in the cement supply in the short run as also to meet the requirements of the categories of users who are not eligible to get cement out of the levy quota, State Trading Corporation Limited or State Corporations authorised by the respective Governments will be freely allowed to import cement on account of actual users. The details are being worked out.

RE: QUESTION OF PRIVILEGE

MR. SPEAKER: Needless to say that what was adverted to by a senior member of the Council of Ministers in this House on the 24th March, 1982, resulting in the creation of an uproar was regretful. In view of the clarification given by the Minister in the House on 25th March, 1982, when the pertinent point was raised...

SHRI ATAL BIHARI VAJPAYEE (New Delhi): Was it a clarification?

MR. SPEAKER: ...by several Members including Shri Atal Bihari Vajpayee, Prof. Madhu Dandavate, Shri Mani Ram Bagri, Shri Harikesh Bahadur, Shri Ram Vilas Paswan, Shri Chandrajit Yadav, Shri Satyasadhan Chakraborty and Dr. Subramaniam Swamy, the matter is treated as closed.

As recalled in the House on 25th March, 1982, the relevant part of the proceedings of Lok Sabha on 24th March, 1982 was kept out with the sense of the House and I must take note of the responsiveness of the press and press news agencies who respected this wish of the House and did not cover the proceedings in their reports with the exception of 'Indian Express' which displayed a headline in its issue of 25th March, 1982, purporting to give out what had been kept out of the proceedings by the House. To say the least, this is reprehensible; The Indian Express should not have disregarded the express wishes of the House in the matter. It undoubtedly adds to the dignity of this House to ignore such matters rather than take note of them.

I hope my friends Sarvashri Atal Bihari Vajpayee and Harikesh Bahadur, who have given notices of question of privilege against the Home Minister and Dr. Krupasindhu Bhoi, Sarvashri Jagdish Tytler, Harish Rawat, Xavier Arakal and Prof. K. K. Tewary, who have given notices of question of privilege against the Indian Express, would not press the matter any further. I am treating the issue as closed.

श्री अटल बिहारी वाजपेयी :
अध्यक्ष महोदय, आप ने "इण्डियन एक्स-
प्रेस" को बुरा कह दिया, गृह मंत्री
को . . .

MR. SPEAKER: That is all right;
you read this.

श्री अटल बिहारी वाजपेयी : क्या
आप गृह मंत्रों को कुछ नहीं कहेंगे ?
पहले "हिटलर" कार्यवाही से निकाल
दिया गया, फिर "हिटलर" वापस आ गया . .

..... (व्यवधान)

PAPERS LAID ON THE TABLE

Paper (Control) Amendment Order,
Annual Reports of Indian Plywood
Industries Research Institute Bangalore
for 1980-81 and National Industrial
development Corporation Ltd. New
Delhi for 1980-81

THE MINISTER OF INDUSTRY
AND STEEL AND MINES (SHRI NA-
RAYAN DATT TIWARI): I beg to lay
on the Table:

(1) A copy of the Paper (Control)
Amendment Order, 1981, (Hindi and
English versions) published in Notifica-
tion No. S.O. 910 (E) in Gazette of
India dated the 24th December, 1981,
under sub-section (6) of section 3 of
the Essential Commodities Act, 1955.
[Placed in Library. See No. LT-3772|
82]

(2) (i) A copy of the Annual Re-
port (Hindi and English versions) of
the Indian Plywood Industries Research
Institute, Bangalore, for the year 1980-
81 along with Audited Accounts.

(ii) A statement (Hindi and English
versions) regarding Review by the Gov-
ernment on the working of the Indian
Plywood Industries Research Institute,
Bangalore, for the year 1980-81.

(3) A statement (Hindi and English
versions) showing reasons for delay in
laying the papers mentioned at (2)
above. [Placed in Library. See No. LT-
3769|82]

(4) A copy of the following papers
(Hindi and English versions) under
sub-section (1) of section 619A of
the Companies Act, 1956:

(i) Review by the Government on
the working of the National Industrial
Development Corporation Limited,
New Delhi, for the year 1980-81.

(ii) Annual Report of the National
Industrial Development Corporation
Limited, New Delhi, for the year 1980-
81 along with the Audited Accounts
and the comments of the Comptroller
and Auditor General thereon.
[Placed in Library. See No. LT-3770|82]

Detailed Demands for Grants of
Ministry of Labour for 1982-83 etc.

THE MINISTER OF STATE IN THE
MINISTRY OF LABOUR (SHRI
BHAGWAT JHA AZAD): I beg to
lay on the Table:

(1) A copy of the 'Detailed De-
mands for Grants' (Hindi and English
versions) of Ministry of Labour for
1982-83. [Placed in Library. See No.
LT-3771|82.]

(2) A statement (Hindi and English
versions) explaining reasons for not
laying the Annual Accounts of the
Employees Provident Fund Organisa-
tion for the year 1980-81 within the
stipulated period of nine months after
the close of the Accounting Year.
[Placed in Library. See No. LT-3772|82]